



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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March 09, 2023

**Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 – Dwarkadas Mantri Nagari Sahakari Bank Ltd., Beed, Maharashtra – Extension of Period**

The Reserve Bank of India issued Directions to Dwarkadas Mantri Nagari Sahakari Bank Ltd., Beed, Maharashtra under Section 35A read with Section 56 of the Banking Regulation Act, 1949 vide Directive DoS.CO.NSUCBs-West/D-4/S3706/12.07.005/2021-22 dated March 9, 2022 which were extended from time to time, last being up to March 9, 2023, vide Directive DOR.MON/D-48/12.22.613/2022-23 dated December 8, 2022.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of the Directive DoS.CO.NSUCBs-West/D-4/S3706/12.07.005/2021-22 dated March 9, 2022, as modified from time to time, last being vide Directive DOR.MON/D-48/12.22.613/2022-23 dated December 8, 2022, issued to Dwarkadas Mantri Nagari Sahakari Bank Ltd., Beed, Maharashtra. Accordingly, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive DoS.CO.NSUCBs-West/D-4/S3706/12.07.005/2021-22 dated March 9, 2022, issued to Dwarkadas Mantri Nagari Sahakari Bank. Ltd., Beed, Maharashtra, as modified from time to time, the validity of which was last extended up to March 9, 2023 vide DOR.MON/D-48/12.22.613/2022-23 dated December 8, 2022, shall continue to apply to the bank for a further period of three months from March 10, 2023, to June 9, 2023, subject to review.

3. The issue of Directions should not per se be construed as cancellation of banking license by the Reserve Bank of India. The bank will continue to undertake banking business with restrictions till its financial position improves.

**Press Release: 2022-2023/1849**

**(Yogesh Dayal)**  
Chief General Manager